

production by the middle of 1974, as detailed below :

year	Scheme	Capacity (lakh tonnes)
1973	Durgapur Cement Works, Durgapur	3.00
1974	Century Cement, Tilda	3.00
1974	Cement Corporation, Mandhar (expansion)	1.80
1974	J. K. Synthetics Ltd., Nimbahera	2.52
1974	Assam Cements, Cherrapunji	2.00
1974	Madras Cements, Tulukapatti	2.10
1974	Panyam Cements, Cement Nagar	1.00
Grand Total		15.42

The Cement Corporation of India has also submitted feasibility reports for setting up new units at Baruwala (UP), Neemuch (MP) and Tandur, Yerraguntla and Adilabad (Andhra Pradesh) with a capacity of 4 lakh tonnes each and at Akaltara (MP) with a capacity of 6 lakh tonnes. These are under consideration of Government.

In order to regulate the distribution of cement equitably some of the State Governments have promulgated suitable regulatory orders. Delhi Administration has also enforced statutory control on cement in July 1972 and introduced "permit system" with effect from the 16th November, 1972 to safeguard the interest of cement consumers in the State. Whenever shortages are reported in a particular region of the country, programmes to rush supplies by rake loads have been arranged in consultation with the Railways. Other steps like opening of dumps at break-of-gauge points, increased road movement by reimbursement of increased freight from the Cement Regulation Account etc. have been encouraged. In order to meet immediate requirement of cement in Delhi, a Special programme of supplies

has been drawn up and a quantity of 10,000 tonnes of cement has already reached Delhi.

पांचवीं पंचवर्षीय योजना के दौरान परमाणु उर्जा का विस्तार

* 624. श्रीमती सुमित्रा जी कुलकर्णी : क्या परमाणु ऊर्जा मंत्री यह बताने की कृपा करेंगे कि पांचवीं पंचवर्षीय योजना की अवधि में परमाणु ऊर्जा के विस्तार के लिए उठाये जाने वाले प्रस्तावित कदमों का व्यौरा क्या है ?

†[EXPANSION OF ATOMIC ENERGY DURING FIFTH FIVE YEAR PLAN

*624. SHRIMATI SUMITRA G. KULKARNI : Will the Minister of ATOMIC ENERGY be pleased to state the details of the steps which are proposed to be taken for the expansion of Atomic Energy during the Fifth Five Year Plan period ?]

प्रधान मंत्री तथा परमाणु उर्जा मंत्री (श्रीमती इंदिरा गांधी) : पांचवी पंचवर्षीय योजना में सम्मिलित की जाने वाली परमाणु ऊर्जा विभाग की योजनाएं तैयार की जा रही हैं।

†[THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) : The Fifth Plan proposals of the Department of Atomic Energy are under formulation.]

PRIVILEGES ENJOYED BY EX-RULERS

*625. SHRI BHOLA PRASAD :
DR. Z. A. AHMED :

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question No. 1127 given in the Rajya Sabha on the 30th November, 1972 and state :

(a) whether armed guards are still deployed in front of the palaces of certain former rulers in some States;

†[] English translation.

(b) if so, the reasons therefor; and
(c) whether the former rulers still enjoy any special privileges, and if so, the details thereof?

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(SHRI K. C. PANT) : (a) to (c) A statement is laid on the Table of the House on the basis of the information received so far from the State Governments.

STATEMENT

States	Whether Police Guards have continued to be deployed in front of the palaces of the former Rulers.	Whether former Rulers still enjoy any special privileges	Remarks
Andhra Pradesh	No.	No.	
Rajasthan	No.	No.	
Punjab	No.	No.	
Tamil Nadu	No.	No.	
Orissa	No.	No.	
Maharashtra	No.	No.	
Gujarat	No.	No.	
Haryana	No.	No.	
West Bengal	No.	No.	
Kerala	Guards provided at the Palace of former Ruler of Travancore on payment.	No.	Since many palaces of former Rulers have valuable properties including
Madhya Pradesh	Guards provided at the Palace of former Ruler of Dhar on payment.	No.	works of which are of national importance, guards has been allowed by
Manipur	Guards provided at the Palace of former Ruler of Manipur on payment.	No.	by State Government on payment.
Mysore	Minimum number of tactical guards have been provided to the palaces of former Ruler of Mysore at Mysore and Bangalore for protection of valuable properties and art treasures.	No.	

Information has not been received from the Governments of Tripura, Bihar, Himachal Pradesh, Uttar Pradesh and Jammu and Kashmir in this regard.